

1	2	3	4	5	6	7
Punjab	4351.00	3362.00	3505.00	9.39	9.27	9.13
Haryana	3440.00	3239.00	3727.00	10.00	9.52	9.19
West Bengal	55.00	63.00	95.00	7.98	7.29	7.40
Orissa	360.00	277.00	538.00	9.09	8.93	8.11
Madhya Pradesh	603.00	395.00	732.00	9.88	9.21	9.55
Rajasthan	234.00	166.00	191.00	9.52	8.60	9.09
Maharashtra	29723.00	24671.00	45981.00	11.32	11.14	10.93
Gujarat	6625.00	7442.00	6512.00	11.34	11.09	11.65
Andhra Pradesh	5304.00	6555.00	9290.00	10.18	9.87	9.43
Karnataka	7980.00	7933.00	11893.00	10.65	10.48	10.30
Tamil Nadu	10386.00	12103.00	21415.00	9.41	8.96	8.68
Kerala	78.00	32.00	132.00	8.00	7.26	8.81
Pondicherry	482.00	408.00	710.00	9.37	8.98	8.79
Nagaland	37.00	18.00	11.00	7.90	6.65	7.22
Goa	138.00	85.00	166.00	9.47	8.86	9.51
All India	102971.00	98205.00	147598.00	10.31	10.01	9.93

P - Provisional.

[English]

### Export of rice by FCI

1448. SHRI JAGAT VIR SINGH DRONA : Will the Minister of FOOD be pleased to state :

(a) whether huge quantity of rice worth Rs. 1500/- crores was exported by the Food Corporation of India without caring for the general distribution system;

(b) the details of the persons to whom the rice was allotted for export, the manner adopted for this purpose and the price at which the rice was given to them;

(c) the price at which it was exported by them and the international price for Basmati and non-Basmati rice at that time;

(d) the loss caused to Government as a result thereof and the profit which FCI has got by exporting it directly; and

(e) whether any responsibility for this loss has been fixed and if not, the reasons therefor?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir. In view of the comfortable stock position of foodgrains in the Central Pool the Government has authorised the FCI to export/sell for the purpose of export 3 million tonnes of fine and superfine rice during 1995-96. The FCI has not exported any quantity of rice so far directly. They have sold about 15.98 Lakh MTs of Fine and Superfine Rice to the Exporters upto the end of Feb., 1996. The decision for export of surplus stocks of rice has been taken after taking into account the requirement of the Public Distribution System (PDS)/Revamped Public Distribution System (RPDS).

(b) A list of the Parties (Both Public Sector and Private Sector) to whom rice was allotted for export is given in the statement. Prices fixed by the Government for Fine and Superfine rice from time to time is indicated below :-

Period	Fine Rice	Superine Rice	Remarks
1	2	3	4
19.4.95-9.8.95	6300-6700	6000-7000	Even though the price range remained
10.8.95-27.11.95	6300-6700	6600-7000	

1	2	3	4
28 11 95-6.2.95	6880-7110	7000-7420	} the same, sale price in port towns were raised by Rs.200 PMT from 10.8.1995
7.2.96 - 14.2.96			
Coastal States -	(US \$ 193.06-203.47)	(US \$ 202.31-212.43)	} Prices though indicated in US dollars, purchasers have to pay in Indian Rupees only.
Non-Coastal States	(US \$ 193.06-205.49)	(US \$ 202.31-214.45)	
From 15.2.1996 to date			
Coastal States Only -	(US \$ 237 73-246.36)	(US \$ 246.94-255.57)	

(c) Non-basmati fine and superfine varieties of rice was sold from the public stocks at Ex-FCI godowns to exporters on as is where is basis. It is not known at what rate time and to which countries they have exported the rice after making it conform to exportable standard. However, according to the existing Exim Policy both Basmati & Non-Basmati rice are allowed to be exported without Minimum Export Price (MEP) or quantitative restrictions.

(d) and (e) FCI has been authorised to sell for export of fine and superfine rice in order to reduce the carrying cost of surplus stocks and to make available the storage space for ongoing/ensuing procurement of wheat and rice. The rice in Central Pool is issued for PDS at Central Issue Prices. The prices at which rice is sold to exporters is above the Central Issue Prices/Prices fixed for domestic open market sale scheme of FCI and therefore the question of loss does not arise. FCI has not undertaken export of rice directly by upgrading the rice upto exportable standard which involves an additional expenditure.

#### STATEMENT

1. State Trading Corpn. of India
2. M.M.T.C.
3. Projects & Equipment Corpn of India Ltd.
4. M/s Hamadan Exports.
5. M/s. Nirmal Kr. Bhura & Co.
6. M/s Bishan Saroop Ram Kishan
7. Kundan Rice Mills
8. L.T. Overseas

9. M/s. B.S.I. Ltd .
10. M/s. S.H. Group
11. M/s. Tanna Agro Impex
12. M/s. Kothari Global
13. M/s. Jindal Niryat
14. M/s. Sampat Industrial Cons. Co.
15. M/s. Kotak & Co.
16. M/s. Tinna Oil & Chemicals
17. M/s. Shree Rayar Impex
18. Kantilal & Co.
19. M/s. V.K. Agencies
20. Terai Overseas Ltd.
21. Anant Trafina
22. M/s. Sachdeva & Sons
23. Jindal Overseas Ltd.
24. Shivam International
25. M/s. Novacom Oil Products
26. Khushi Ram Behari Lal
27. M.B. Exports
28. PUNSUP (Pb. State Civil Corpn)
29. Rama Associates
30. Priyanka Overseas

31. Tinna Overseas Ltd.  
 32. Jamnadass Madavji  
 33. Shivnath Rai Naranarain  
 34. Allanasons  
 35. Tanna Trading Corpn.  
 36. M/s. Raghunath International  
 37. Universal Enterprises  
 38. Satnam Overseas Ltd.  
 39. M/s. Emmsons Ltd.  
 40. M/s. Space Enterprises  
 41. M/s. R.Piyarelall International  
 42. M/s. Munmark  
 43. M/s. Shreeji Trading Co.  
 44. NAFED (M/s. National Agricultural Coopt. Marketing Federation)

[Translation]

#### Revamped Public Distribution System

1449. DR. MAHADEEPAK SINGH SHAKYA :  
 SHRI N. DENNIS :  
 SHRI NITISH KUMAR :  
 SHRI GOPINATH GAJAPATHI :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFIARS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to Unstarred Question No 242 on November 28, 1995 and state :

(a) whether the Programme Evaluation Organisation of the Planning Commission has evaluated the implementation of the Revamped Public Distribution System as unsatisfactorily;

(b) whether the Union Government have taken any concrete measures to overcome these shortcomings; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) The evaluation of Revamped Public Distribution System (RPDS) in terms of quantified data as well as field level observation of the study team indicates that the scheme is generally beneficial to the vulnerable sections of the population cutting across the regions and States. The study has however, revealed that further

measures need to be taken for effective implementation of the scheme.

(b) and (c) The observation of the evaluation report on RPDS has been circulated to all State Governments/UTs. The review and monitoring of RPDS on various action points, identified by the States/UTs themselves, is being done. As strengthening and streamlining of RPDS is a continuous process, steps are taken from time to time to improve the functioning of the system.

#### T.B. Centres

1450. SHRI RAJENDRA KUMAR SHARMA

SHRI PARASRAM BHARDWAJ

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of T.B. patients in the rural and tribal areas in each State at present;

(b) if so, whether the Government have formulated any concrete policy to control T.B.,

(c) if so, the details thereof; and

(d) the number of T.B. Centres opened in the rural, tribal and urban areas of the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A R ANTULAY) : (a) No separate statistics are maintained about the number of T.B. patients in the rural and tribal areas in each State. A statement indicating the total number of T.B. cases reported in each State during 1994-95 is enclosed.

(b) and (c) The National T.B. Control Programme is being implemented in the country since 1962 as a Centrally Sponsored Scheme on 50:50 sharing basis. Under the Programme free treatment is given to all patients. A revised strategy, is being adopted to strengthen the programme and subsequently improve cure-rates. The strategy is being implemented in 15 Project sites with World Bank assistance on a trial basis.

(d) 438 District Tuberculosis Centres have been established in the country.

#### STATEMENT

S.No.	Name of the States	New Cases detected and put on treatment
1	2	3
1.	Andhra Pradesh	68,111
2.	Arunachal Pradesh	3,567
3.	Assam	14,963
4.	Bihar	64,294